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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

MISCELLANEOUS APPLICATION NO. 03/2024/EZ

IN

ORIGINAL APPLICATION NO. 06/2021/EZ

SUBHAS DATTA

.....APPLICANT

VERSUS

STATE OF WEST BENGAL & OTHERS

.....RESPONDENTS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE MEMBER SECRETARY,
WEST BENGAL COASTAL ZONE MANAGEMENT AUTHORITY IN PURSUANT OF THE
ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH
DATED 29.07.2025

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Filed by:

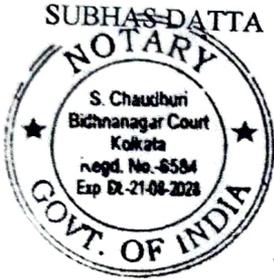
Sibojyoti Chatterjee
Advocate, ^{High} Supreme Court of India, Kolkata

Sl. NO. 147/20-25

X



BEFORE THE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA
 MISCELLANEOUS APPLICATION NO. 03/2024/EZ
 IN
 ORIGINAL APPLICATION NO. 06/2021/EZ



.....APPLICANT

VERSUS

STATE OF WEST BENGAL & OTHERS

BEFORE THE NOTARY PUBLIC
 AT BIDHANNAGAR
 DIST. NORTH 24 PARGANAS

.....RESPONDENTS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE MEMBER
 SECRETARY, WEST BENGAL COASTAL ZONE MANAGEMENT
 AUTHORITY IN PURSUANT OF THE ORDER OF THE HON'BLE
 NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH DATED
 29.07.2025

Most Respectfully Sheweth

I, Shri Saurav Pahari, S/o Subhas Chandra Pahari, aged about 45 years, by
 occupation service, having office at DD-24, Sector I, Salt Lake, Bidhannagar,
 Kolkata- 700064, do hereby solemnly affirm and declare as follows:-

1. That, I am holding the post of the Member Secretary, West Bengal State Coastal
 Zone Management Authority (WBSCZMA) and I have made myself well

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acquainted with the facts and circumstances of instant case and have gone through the documents and reports pertaining to the subject matter of the instant Miscellaneous Application 03/20254/EZ arising out of Original Application No. 06/2021/EZ. Hence, I am competent to affirm the instant affidavit before this Hon'ble Tribunal.

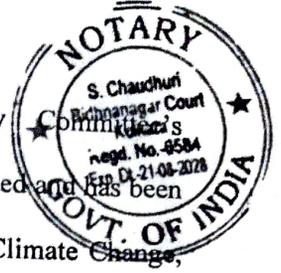
2. That, this affidavit is being affirmed in pursuant to the solemn Order passed by this Hon'ble Tribunal, Eastern Bench dated 29.07.2025 wherein there is direction upon the State Government to provide updated status report with regard to updation and finalization of Coastal Zone Management Plan, 2019.
3. That in compliance with the directions of this Hon'ble Tribunal it is submitted that the updation of CZMP-2011 based on CRZ Notification, 2019 was completed for the whole State of West Bengal and submitted to National Centre for Sustainable Coastal Management(NCSCM)/ Ministry of Environment Forest & Climate Change (MoEF&CC) along with corresponding Coastal Land Use Map, Shoreline Change Map and CZMP Report, vide Memo no-066-EN/T-II-4/001-iii/2013, vide dated 04.10.2024.

Thereafter on 17.12.2024, the Technical Scrutiny Committee made ten (10) recommendations on the draft CZMP, 2019 based on which revised CZMP-2019 for the district of Purba Medinipur is completed and along with revised Coastal Land Use Map and Shoreline Change Map submitted to Ministry of Environment Forest & Climate Change, Government of India, vide Memo no-71/ACS/ENV/2025 dated 10.09.2025.

Copy of letter dated 10.09.2025 addressed to Secretary, MoEF&CC, Government of India is marked as Annexure R/1.

05 DEC 2025

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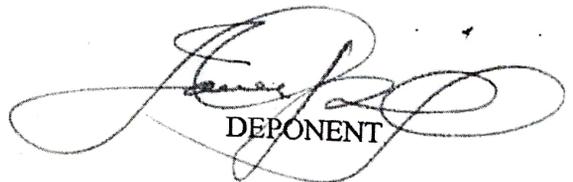


4. That the revision work based on Technical Scrutiny recommendations for the district of North 24 Parganas is completed and has been submitted to the Secretary, Ministry of Environment Forest & Climate Change, Government of India, vide Memo no- 251-EN/T- II-4/02/2021 dated 29.10.2025. Copy of letter dated 29.10.2025 addressed to Secretary, MoEF&CC, Government of India is marked as Annexure R/2.
5. That with regard to district of South 24 Parganas, which is the most vulnerable area, major updation work is being done here considering the present scenario, is time consuming compared to other two districts. The revision work for the district of South 24 Parganas is in progress and will be completed by January, 2026.
6. That the reply is true to the best of my knowledge and belief, which I derived from the office record.

That it is therefore respectfully prayed that the Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

I identified by me
 S. Chaudhuri
 ADR
 18/1730/2020
 05/12/2025

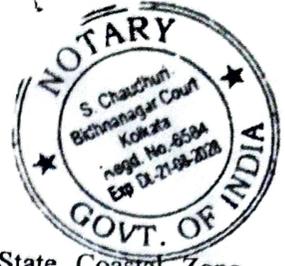
S. CHAUDHURI
 ★ NOTARY ★
 GOVT. OF INDIA
 Regd. No.-8584/08
 Bidhannagar Court
 Dist.-North 24 Pgs.


 DEPONENT

05 DEC 2025



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VERIFICATION

I, Shri Saurav Pahari, Member Secretary, West Bengal State Coastal Zone Management Authority, do hereby solemnly affirm and declare that the contents of the report in the form of affidavit are true to the best of my knowledge and belief.

No part of the Report is false and nothing has been concealed.

Verified at Kolkata this 05th day of December, 2025.

Prepared by me

Sibajyoti Chakrabarti
Adv.

[Signature]
DEPONENT

[Signature]
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-8584/08
Bidhannagar Court
Dist.-North 24 Pgs

05 DEC 2025

X

Roshni Sen, IAS
Additional Chief Secretary



Environment Department
Government of West Bengal
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E-mail : acsenwb@gmail.com

No. 71/ACS/ENV/2025

Date: 10.09.2025

From: **Roshni Sen, IAS**
Additional Chief Secretary
Department of Environment



To: **The Secretary,**
Ministry of Environment, Forest & Climate Change,
Government of India,
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110003

Subject: Submission of Revised Draft CZMP 2019 for Purba Medinipur District, West Bengal.

Sir,

With reference to the recommendations made by the 18th Technical Scrutiny Committee (TSC) meeting held on 17.12.2024, the **Draft CZMP 2019** has been revised accordingly for the district of Purba Medinipur. The following points are submitted for kind consideration:

1. The TSC did not make any recommendation regarding Coastal Land Use (as submitted in October 2024). However, as recommended in the minutes of the 18th Technical Scrutiny Committee (TSC) meeting dated 17.12.2024, the ESA has been retained as per the approved CZMP 2011, and the Coastal Land Use map has been revised accordingly. Although the HTL and LTL of approved CZMP 2011 have been overlaid on the Coastal Land Use map, the land use categories do not correspond exactly with the CRZ categories since the land use is extracted from recent satellite imagery (2019-2021).
2. The **Shoreline Change Assessment Map (2010-2022)** as prepared by NCSCM is also submitted along with the CZM maps. The shoreline presented therein reflects the recent scenario and corresponds more accurately with the Coastal Land Use map, though it does not perfectly match with the CZMP 2019 data/maps.
3. Three individual **CZMP 2019 reports** for the three districts were earlier submitted to MoEF&CC on 04.10.2024, along with statistics prepared based on delineated CRZ zones considering recent changes in HTL and mangroves. However, since the CRZ delineation is based on TSC recommendations, recent changes have not been fully reflected. Consequently, CRZ areas and the corresponding statistics have undergone alterations. In this regard, it is submitted that the CRZ statistics may be finalized only after acceptance of the CZMP 2019 by the TSC, so as to avoid repeated recalculation.

This is submitted for your kind perusal and further necessary action, please.

Yours faithfully,

Additional Chief Secretary
Department of Environment



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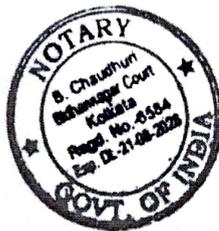
Roshni Sen, IAS
Additional Chief Secretary



Environment Department
Government of West Bengal
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No. 251-EN/T-II-4/02/2021

To
The Secretary,
Ministry of Environment, Forest & Climate Change,
Government of India,
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110003



Date: 29/10/2025

Subject: Submission of Revised Draft CZMP 2019 for North 24 Parganas District, West Bengal.

Sir,

With reference to the recommendations made by the 18th Technical Scrutiny Committee (TSC) meeting held on 17.12.2024, the Draft CZMP 2019 has been revised accordingly for the district of North 24 Parganas. The following points are submitted for kind consideration:

1. The TSC did not make any recommendation regarding Coastal Land Use (as submitted in October 2024). However, as recommended in the minutes of the 18th Technical Scrutiny Committee (TSC) meeting dated 17.12.2024, the ESA has been retained as per the approved CZMP 2019, and the Coastal Land Use map has been revised accordingly. Although the HTL and LTL of approved CZMP 2011 have been overlaid on the Coastal Land Use map, the land use categories do not correspond exactly with the CRZ categories since the land use is extracted from recent satellite imagery (2019-2021).
2. The Shoreline Change Assessment Map (2010-2022) as prepared by NCSCM is also submitted along with the CZM maps. The shoreline presented therein reflects the recent scenario and corresponds more accurately with the Coastal Land Use map, though it does not perfectly match with the CZMP 2019 data/maps.
3. Three individual CZMP 2019 reports for the three districts were earlier submitted to MoEF&CC on 04.10.2024, along with statistics prepared based on delineated CRZ zones considering recent changes in HTL and mangroves. However, since the CRZ delineation is based on TSC recommendations, recent changes have not been fully reflected. Consequently, CRZ areas and the corresponding statistics have undergone alterations. In this regard, it is submitted that the CRZ statistics may be finalized only after acceptance of the CZMP 2019 by the TSC, so as to avoid repeated recalculation.

This is for your kind information that for the district of Purba Medinipur has been revised as per the recommendations made by the 18th Technical Scrutiny Committee (TSC) meeting held on 17.12.2024 and submitted to the MoEF&CC vide Memo No. 71/ACS/ENV/2025 dated 10.09.2025. Similarly, the Draft CZMP 2019 for the district of North 24 Parganas has also been revised in line with the TSC recommendations. This is submitted for your kind perusal and further necessary action, please.

Yours faithfully,

Roshni Sen
(Roshni Sen, IAS)

Additional Chief Secretary
Department of Environment,
Govt. of West Bengal

